

\$ ITEM NO.51

COURT NO.2

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 15057/2015 in Criminal Appeal

No(s). 749/2015

SUDHIR AND ORS

Appellant(s)

VERSUS

STATE OF U P
(For bail and office report)

Respondent(s)

Date : 06/11/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. Ajay Veer Singh Jain, Adv.
Mr. Atul Agarwal, Adv.
Mr. Rakesh Khare, Adv.
Mr. R.K. Verma, Adv.
Mr. U.R. Bakodia, Adv.
Mr. Sonal Jain, Adv.
Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

Mr. C.D. Singh, Adv.
Dr. Indra Pratap Singh, Adv.
Mr. Shashank Parihar, Adv.
Mr. Sandeepan Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard the learned counsel for the parties, it is directed that the appellants shall be granted bail, on such terms and conditions that may be imposed by the trial Court.

The bail application is accordingly disposed of as granted.

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.11.06

(Anita Malhotra)

(Mala Kumari Sharma)

17:38:23 IST

Reason:

Court Master

Court Master